

Dt. 21.12.2001

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.  
Hon'ble Maj. Gen. K.K. Srivastava, A.M.

We have heard Sri A. Tripathi, learned counsel for the applicant and Sri P. Srivastava, holding brief of Sri S. Chaturvedi, learned counsel for the respondents.

2. By this CCA, applicant has prayed to punish the respondent for committing contempt of this Tribunal by wilful disobedience of the direction contained in the order dt. 13.04.1993 passed in O.A. No. 1320/92. The direction contained in the order was as under :-

".....Accordingly this application is allowed in part and the respondents are directed to pay the applicant pay and allowances for the period from 01.01.1988 to 31.08.1989. This payment shall be made to the applicant within a period of 3 months from the date of communication of this order. If the respondents do not pay this amount to the applicant within this stipulated period of 3 months, the respondents shall pay interest on the said amount at the rate of 12% per annum. With the above observations the application stands disposed of. No order as to costs."

3. An affidavit has been filed by Sri Ram Dulare, Public Relation Officer (W), Gorakhpur Head Postoffice, Gorakhpur stating that the department has already paid the amount of Rs. 9,407/- on 29.11.2001 with interest. The dispute has come to an end and the grievances of the applicant have been satisfied. He has filed photo copies of the receipts as annexure- 1 showing that the amount has been actually received by the applicant Arjun Prasad Gupta. Learned counsel for the applicant was granted one week time to verify this fact. Learned counsel for the respondents stated before us that he communicated to the applicant this order but he has not received any information. In the circumstances, no action is required on this C.C.A and is rejected accordingly. Notice issued to the respondent is discharged.

4. There will be no order as to costs.

Member- A.

Vice-Chairman.

/Anand/